

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.598/04

Wednesday this the 8th day of December 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. S.K.HAJRA, ADMINISTRATIVE MEMBER

T.K.Chandrashekhar,
S/o.T.S.Kapanipathiah,
General Manager, Telecom,
BSNL, Balan K. Nair Road,
Calicut - 6.

Applicant

(By Advocate Mr.O.V.Radhakrishnan)

Versus

1. Bharat Sanchar Nigam Limited, represented by its Chairman and Managing Director, BSNL Corporate Office, Statesman House, Bharakhamba Road, New Delhi - 110 001.
2. Chief General Manager, Telecom, Jammu & Kashmir Telecom Circle, Room No.316, North Block, Bahu Plaza, Railway Head Complex, Jammu - 188 012.
3. Joint Controller, O/o. the Controller Communications Accounts, Room No.316, North Block, Bahu Plaza, Railway Head Complex, Jammu - 188 012.
4. Chief Accounts Officer (TA), O/o. the General Manager, Telecom District, Jammu-Tawi.
5. Department of Telecom Services, represented by its Secretary, Sanchar Bhavan, Ashoka Road, New Delhi - 1.
6. Union of India represented by its Secretary, Ministry of Communications, Sanchar bhavan, Ashoka Road, New Delhi - 1.

Respondents

(By Advocate Mrs.I.Sheela Devi)

This application having been heard on 8th December 2004 the Tribunal on the same day delivered the following :

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O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant has filed this application aggrieved by not bringing to credit the amount subscription deducted towards GPF. He has, therefore, filed this application for the following relief :-

1. to issue appropriate direction or order directing the respondents to upkeep the GPF accounts of the applicant by crediting into his GPF account the four missing credits, the particulars of which are shown in Annexures A-13 and A-14 with interest due on the amounts forthwith and at any rate, within a time-frame that may be fixed by this Hon'ble Tribunal.

2. In the statement filed by the respondents in paragraph 2 it has been stated as follows :-

" It is made clear that the missing credit in respect of General Provident Fund Account No.3339, held by the applicant has been found out, and the same was for the year 1999-2000 and 2000-2001. The GMTD, Jammu has sent a confirmation in respect of all the four credits i.e.. for March 2000, April 2000, August 2000 and September 2000 and amounts have been sent to the office of the B.S.N.L., Trivandrum for Rs.14,000/- vide Cheque No.K-104352 dated 22.7.2004. The GPF amount was wrongly credited to the account of one Sham Sunder, SDE instead of the applicant in this O.A. The said mistake was not wilful but only due to the wrong entry made by the office. Now everything has been cleared up dated."

3. Learned counsel of the applicant states that in view of what is stated in the counsel statement the application may be closed without any further direction. Hence the application is closed without any direction. No order as costs.

(Dated the 8th day of December 2004)

S.K.Hajra
S.K.HAJRA
ADMINISTRATIVE MEMBER

A.V.Haridasan
A.V.HARIDASAN
VICE CHAIRMAN

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